

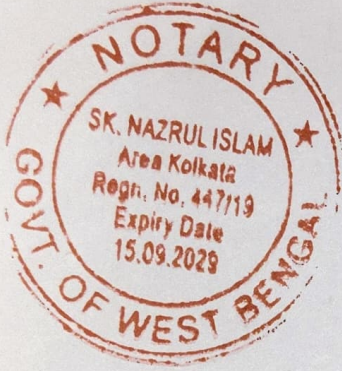
S.L. No. 145



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 39/2026/EZ**



In The Matter of:-

Sk. Mosaraf Hossain Mayapur

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)

**REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF RESPONDENT  
NUMBER 02, THE DISTRICT MAGISTRATE & COLLECTOR, BANKURA  
DISTRICT**

INDEX

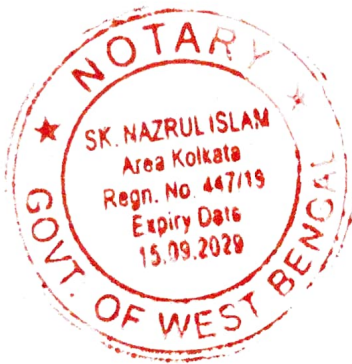
Sl No.	PARTICULARS	ANNEXURE	PAGE
1.	Report in the Form of Affidavit		1-7
2.	Photocopy of the letter dated 19.08.2025 the Additional District Magistrate (LR) & District Land & Land Reforms Officer, Bankura had requested the Block Land & Land Reforms Officer, Mejia	'A'	8
3.	Photocopy of the letter dated 22.08.2025 containing Action Taken Report sent by the Block Land & Land Reforms Officer, Mejia to the Additional District Magistrate (LR) & District Land & Land	'B'	9-11

07 MAY 2026

	Reforms Officer, Bankura is annexed herewith		
4.	Photocopy of the Report submitted by the District Magistrate & Collector, Bankura is annexed herewith	'C'	12-13

Filed by:

*Sibojyoti Chakrabarti*  
 Mr. SIBOJYOTI CHAKRABARTI,  
 Advocate,  
 State of West Bengal  
 (M): 9007035534  
 Email: subho.advocate@gmail.com





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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 39/2026/EZ**

In The Matter of:-

Sk. Mosaraf Hossain Mayapur

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)



**REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF RESPONDENT  
NUMBER 02, THE DISTRICT MAGISTRATE & COLLECTOR, BANKURA  
DISTRICT**

I, Sri Aneesh Dasgupta, S/o Dr. Jayant Dasgupta, aged about 37 years, by faith- Hindu, by occupation- Government Service, now posted as District Magistrate & Collector, Bankura, having office at Administrative Building, Bankura Collectorate, Bankura, Pin: 722101, West Bengal, do hereby solemnly affirm and declare as follows: -

1. That I am presently posted as the District Magistrate & Collector Bankura, having office at Administrative Building, Bankura Collectorate, Bankura, Pin: 722101, West Bengal, and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this Report in the form of Affidavit on my behalf, being the respondent number 02, herein, in the instant original application.

07 MAY 2026



2. That this Report in the form of Affidavit is filed in compliance and obedience to the Solemn Order dated 25.03.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

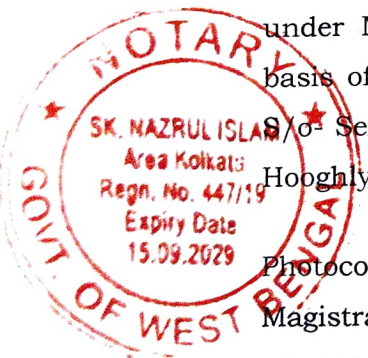
3. That this original application being O.A. No. 39/2026/PB, was registered by the Principal Bench of the Hon'ble National Green Tribunal at New Delhi, based on a complaint dated 29.07.2025 filed by Mr. Sk. Mosaraf Hossain of Mayapur, Hooghly, on the Public Grievances Portal.

4. Thereafter the matter came up for hearing on 25.03.2026, when the Hon'ble National Green Tribunal, Eastern Bench, passed an order stating that "*...we find that it would be appropriate for us to call for a report from the District Mining Officer, Bankura and District Magistrate & Collector, Bankura and as to whether the allegations made in the original application are correct and if yes, what action has been taken in this matter at their end...*"

5. That in this regard it is stated that vide letter date 19.08.2025 the Additional District Magistrate (LR) & District Land & Land Reforms Officer, Bankura had requested the Block Land & Land Reforms Officer, Mejia to enquire into the matter of alleged illegal riverbed sand mining by **M/s- Asmi Enterprise** during Monsoon Season at Mouza-Debgram under Mejia Block, District-Bankura, on the aforesaid subject on the basis of complaint which has been submitted by Sk. Mosaraf Hossain, S/o- Sekh Samshul Alam, of Mayapur (Sasni para), Arambagh, District - Hooghly.

Photocopy of the letter dated 19.08.2025 the Additional District Magistrate (LR) & District Land & Land Reforms Officer, Bankura had requested the Block Land & Land Reforms Officer, Mejia is annexed herewith and marked with the letter 'A'.

6. That subsequent to that the Block Land & Land Reforms Officer, Mejia had vide letter dated 22.08.2025 informed the action taken in the above





respect to the Additional District Magistrate (LR) & District Land & Land Reforms Officer, Bankura which is detailed below:

“In respect to the above noted subject and reference the undersigned along with other officials of this office enquired into the matter and visited the bank of Damodar river at Debagram mouza and sand block of Asmi Enterprise at Jungpur mouza under Mejia Block, but no sign of illegal riverbed sand mining activity found there during inspection.

In this regard this is to inform that M/s Asmi Enterprise got lease of sand block (Code-0105DM006) at Jungpur mouza, plot no-2423 (P) with an area of 10.86 Acre and it's lease period was already expired and after expiry of lease period the lessee never allowed for riverbed mining activity.

Some geo stamped photos have been attached herewith for ready reference.”

Photocopy of the letter dated 22.08.2025 containing Action Taken Report sent by the Block Land & Land Reforms Officer, Mejia to the Additional District Magistrate (LR) & District Land & Land Reforms Officer, Bankura is annexed herewith and marked with the letter 'B'.

7. That the District Magistrate & Collector, Bankura had also sent a report regarding the above subject which is submitted for kind perusal of the Hon'ble Tribunal.

Photocopy of the Report submitted by the District Magistrate & Collector, Bankura is annexed herewith and marked with the letter 'C'.

8. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.



9. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 8, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

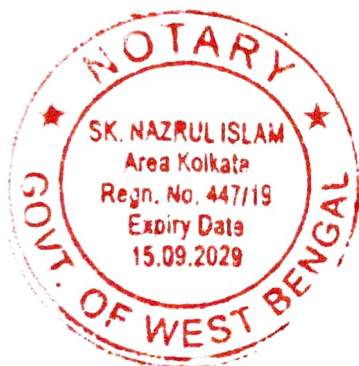
Identified by me

*Sibajyoti Chakrabarti*  
Advocate  
State of West Bengal

*A. Dasgupta*

Deponent

District Magistrate & Collector  
Bankura



Solemnly Affirmed and  
Declared before me on the  
Identification of the Advocate

*SK*  
Notary

*SK Nazrul Islam*  
Notary, Govt. of W.B.  
Govt. No. 447/19  
City Civil Court, Calcutta

07 MAY 2026



**Verification**

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the                      day of May, 2026.

Identified by me

*Sibajyoti Chakrabarti*  
Advocate  
State of West Bengal

*A Dasgupta*  
Deponent

District Magistrate & Collector  
Bankura





Government of West Bengal  
Office of the District Land & Land Reforms Officer  
Bankura

Memo No: 749 /MM /LR/2025

Dated : 19 / 08 / 2025.

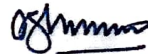
To,  
The Block Land & Land Reforms Officer,  
Mejia.

Sub :- Regarding alleged illegal riverbed sand mining by M/s- Asmi Enterprise during Monsoon Season at mouza Debgram under Mejia Block, Dist-Bankura.

Please find enclosed herewith a complaint, on the aforesaid subject, which has been submitted by Sk. Mosaraf Hossain, S/o- Sekh Samshul Alam, of Mayapur ( Sasni para), Arambagh, Dist-Hooghly which will speak for itself.

You are therefore requested to enquire the matter and send action taken report to this end as soon as possible.

Encl :- As stated above.

  
19/08/25  
Additional District Magistrate &  
District Land & Land Reforms Officer  
Bankura.



Government of West Bengal  
Office of the Block Land & Land Reforms Officer  
Mejha, Bankura

Tei No - 03241-250503

Email ID - bliromejha@gmail.com

Memo No. 375 /LR/Mejha/25

Date: 22 /08/2025

To  
The Additional District Magistrate  
&  
District Land & Land Reforms Officer  
Bankura.

**Sub: Action taken report regarding alleged illegal riverbed sand mining by M/s- Asmi Enterprise during Monsoon season at Mouza- Debagram under Mejha Block .**

**Ref: Your good office memo no-749/MM/LR/2025, Dated-19/08/2025.**

Sir,


In respect to the above noted subject and reference the undersigned alongwith other officials of this office enquired into the matter and visited the bank of Damodar river at Debagram mouza and sand block of Asmi Enterprise at Jungpur mouza under Mejha Block, but no sign of illegal riverbed sand mining activity found there during inspection.

In this regard this is to inform that M/s Asmi Enterprise got lease of sand block (Code-0105DM006) at Jungpur mouza, plot no-2423 (P) with an area of 10.86 Acre and it's lease period was already expired and after expiry of lease period the lessee never allowed for riverbed mining activity.

Some geo stamped photos are attached herewith for your ready reference.

This is for favour of your kind perusal.

Encl: As stated.

  
Block Land & Land Reforms Officer  
Mejha, Bankura.  
Block Land & Land Reforms Officer  
Mejha, Bankura

18



01:42 PM 22-08-2025  
+0530

Wind 1 km/h  
Humidity 66 %  
Pressure 999 hPa  
Temperature 31 °C

Unnamed Road, Banjora, West Bengal 722142, India  
Lat: 23.5201922  
Long: 87.2258678






Unnamed Road, Banjora, West Bengal 722142, India  
 Lat: 23.5200483 Long: 87.2258983

01:42 PM 22-08-2025  
 +0530



Wind  1 km/h  
 Humidity  66 %  
 Pressure  999 hPa  
 Temperature  31 °C

**Before Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata  
i.c.w Original Application No. 39/2026/EZ  
(S K Mosaraf Hossain Mayapur -Vs- State of West Bengal & Ors.)**

One Original Application being O.A. No. 39/2026/PB was registered by the Principal Bench of Hon'ble National Green Tribunal at New Delhi on the basis of complaint dated 29/07/2025 made by one Sk. Mosaraf Hossain of Mayapur, Hooghly on Public Grievances Portal.

Vide an order dated 04/02/2026 of Principal Bench of Hon'ble National Green Tribunal, the said O.A. was ordered to be listed before Eastern Zone Bench of the Tribunal and accordingly after its registration being O.A. No. 39/2026/EZ it was listed on 25/02/2026.

Despite the matter being listed for hearing on 25/02/2026, no one appeared on behalf of the applicant on that day. Under this circumstance, the matter was re-listed for hearing on 25/03/2026 after granting adjournment.

No one appeared on behalf of the applicant on 25/03/2026, and subsequently, Hon'ble National Green Tribunal, Eastern Bench, passed an order stating that *"...we find that it would be appropriate for us to call for a report from the District Mining Officer, Bankura and District Magistrate & Collector, Bankura and as to whether the allegations made in the original application are correct and if yes, what action has been taken in this matter at their end..."*

In compliance with the aforementioned order dated 25/03/2026 of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, the undersigned most respectfully submits as follows:

On 29/07/2025, the petitioner Mosaraf Hossain, S/o Sekh Samshul Alam, Mayapur, Hooghly lodged a complaint with the Hon'ble Chairperson, National Green Tribunal, Eastern Zone Bench, Kolkata. Copy of the said letter was also communicated to the District Magistrate, Bankura through an E-mail. In the said complaint, he alleged that illegal sand extraction activities were being carried out by **M/s Asmi Enterprise** within the

riverbed area at Mouza - Debgram, P.S.- Mejia, District - Bankura, West Bengal. Despite statutory and administrative directives prohibiting mining during the monsoon season, the lessee had been continuing sand extraction activities in violation of Environmental Clearance (EC) conditions, as well as guidelines issued under national and state frameworks.

Immediate after receiving said complaint, the Additional District Magistrate & District Land & Land Reforms Officer, Bankura requested the B.L & L.R.O, Mejia to enquire the matter and send an action taken report as soon as possible to him vide a letter being Memo No. 749/MM/LR/2025 dated 19/08/2025 (Copy enclosed as "**Annexure - A**").

Based on the letter dated 19/08/2025, the B.L. & L.R.O. of Mejia investigated the matter and submitted a report to the Additional District Magistrate & District Land & Land Reforms Officer, Bankura vide his office Memo No. 375/LR/Mejia/25 dated 22/08/2025 stating that:

*" .... The undersigned along with other officials of this office enquired into the matter and visited the bank of Damodar river at Debagram mouza and sand block of Asmi Enterprise at Jungpur mouza under Mejia Block, but no sign of illegal riverbed sand mining activity found there during inspection.*

*In this regard this is to inform that M/s Asmi Enterprise got lease of sand block (Code - 0105DM006) at Jungpur mouza, Plot no - 2423 (P) with an area of 10.86 Acre and it's lease period was already expired and after expiry of lease period the lessee never allowed for riverbed mining activity ..."* (Copy enclosed as "**Annexure - B**").

This is placed for kind perusal.

.....  
**District Magistrate & Collector,**  
**Bankura**

**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH,  
KOLKATA**

**ORIGINAL APPLICATION NO.  
39/2026/EZ**

In The Matter of:-

Sk. Mosaraf Hossain Mayapur

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)

**REPORT IN THE FORM OF  
AFFIDAVIT ON BEHALF OF  
RESPONDENT NUMBER 02, THE  
DISTRICT MAGISTRATE &  
COLLECTOR, BANKURA  
DISTRICT**



Filed by:

Mr. SIBOJYOTI CHAKRABARTI,  
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Email: subho.advocate@gmail.com